

C. A. T. Bench, JAIPUR

Date of Order

Orders OA 364/93

2-11-93

None present on behalf of the applicant.

None present on behalf of the respondents.

Mr. Manish Bhandari has filed the memo of appearance on behalf of the respondents but reply has not been filed within the time granted. The case is therefore, deemed to be ready for hearing as per rule 31 of C.A.T. Rules of Practice, 1993.

The O.A. be included in the ready list for final hearing.

(V.K. Bawa)
Dy. Registrar.

6.12.93

None present for the hearing

May be listed for hearing on 28.3.94.

Rejoinder
not
filed

(O. P. Sharma)
Administrative Member

Cakilal
Gopal Krishna
Member (Judi.)

21/2

29/3/94
CASE NO. ~~100~~
PUTUP FOR HEARING
ON 28.3.94

7/7/94

COURT CLERK

Rejoinder yet
not filed

Rejoinder not
filed

7-7-94

Mr. W. Wales - Counsel for the applicant
None present for the respondents.

Rejoinder
not filed yet

1. listed
2. administration
MA 303/94

The learned Counsel for the applicant states that the applicant, Shri P.L. Bawa has expired on 13-4-94. For substituting the legal representatives if the deceased was already been moved. May be listed by direction on 13-9-94.

27-9-94

Gopal Krishna
Member (Judi.)